

107

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.1190 OF 1996.

DATE OF ORDER: 10.9.2001

BETWEEN:

R.Lakshma Reddy.

....Applicant

s a n d

1. Railway Board, rep., by its Secretary, Railway Board, New Delhi.
2. The General Manager, South Central Railway, Secunderabad.
3. Chief Personnel Officer, S.C.Railway, Secunderabad.
4. Chief Signal and Telecom Engineer, S.C.Railway, Rail Nilaya, Secunderabad.
5. Sri T.V.Raghavarao, Dy.Chief Signal & Telecom Engineer, CSTE Office, Rail Nilayam, Secunderabad.
6. Sri K.Selvaraj, Divisional Signal & Telecom Engineer, Railway Electrification Project, Vijayawada.
7. Sri P.B.Parthasarathy, Divisional Signal & Telecom, Engineer,(Microwave/Maintenance), S.C.Railway, Microwave Lab, Near Rail-Nilayam, Secunderabad.
8. Sri T.G.Osuri, Divisional Signal & Telecom, Engineer/C, DRM Compound, SC Railway, Secunderabad.
9. Sri P.Muneswararao, Dy.Chief Signal & Telecom Engineer/C, Railnilayam, Secunderabad.
10. M.Shankar, Dy.Chief Signal & Telecom Engineer/C, 7th Floor, Rail Nilaya, SC. Railway, Secunderabd.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijay Kumar

COUNSEL FOR THE RESPONDENTS :: Mr.N.R.Devaraj

CORAM:

THE HON'BLE JUSTICE SHRI V.RAJAGOPALA REDDY: VICE-CHAIRMAN

THE HON'BLE SHRI M.V.NATARAJAN

: MEMBER (A)

(Order per Hon'ble Justice. Shri V.Rajagopala Reddy,
Vice-Chairman).

(Order per Hon'ble Justice Shri V.Rajagopala Reddy, VC).

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When this matter was earlier referred to the opinion of the Full Bench, the Full Bench in its order dated 26.8.1999 directed that this case should be placed for fresh hearing disposal of after the Civil Appeal No.92/97 which was then pending before the Hon'ble Supreme Court.

2. This O.A. is now posted at the request of Sri P.B.Vijay Kumar, learned counsel for the applicant. It is now represented on his behalf that the matter may be closed subject to the decision of the Hon'ble Supreme Court in the above Civil Appeal, the applicant would be given liberty to revive the O.A.

3. Accordingly the O.A. is closed giving liberty to the applicant to revive the O.A. subject to the decision of the Hon'ble Supreme Court in the above Civil Appeal.

M.V.Natarajan
(M.V.NATARAJAN)
Member (A)

V.Rajagopala Reddy
(V.RAJAGOPALA REDDY)
Vice-Chairman

Dated: 10th September, 2001.
Dictated in Open Court.

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149. 2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

COPY TO:

- 1. HVRGRAS
- 2. HMVN : MEMBER (ADMN)
- 3. HMSK: MEMBER (ADMN)
- 4. HDR : MEMBER: (JUD L)
- 5. D.R. (ADMN)
- 6. SPARE
- 7. ADVOCATE
- 8. STANDING COUNSEL
- 9. REPORTERS
- 10. ALL BENCHES

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR.JUSTICE V.RAJAGOPALA
REDDY: VICE CHAIRMAN

THE HON'BLE MR.M.V.NATARAJAN
MEMBER (ADMN)

THE HON'BLE MR.S.K.AGRAWAL
MEMBER (ADMN)

THE HON'BLE MRS. BHARATIRAY
MEMBER (JUD L)

DATE OF ORDER

NO./RA/CO. No.

IN

O.A.NO:

1190196

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ca. closed

ALLOWED

C.P. CLOSED

DISPOSED OF

DISPOSED OF WITH DIRECTION

DISMISSED

DISMISSED AS WITHDRAWN

DISPOSED AS WITHDRAWN

ORDER/REJECTED

DISPOSED OF/DISMISSED/WITH COSTS

DISPOSED OF AT THEADMISSION
STAGE.

REJECTED

NO ORDER AS TO COSTS

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
मंत्रालय / DESPATCH

20 SEP 2001

हैदराबाद न्यायपीठ
HYDERABAD BENCH